# Central Administrative Tribunal Principal Bench, New Delhi

C.P. No.802/2017 in O.A. No.2359/2017

Monday, this the 19th day of March 2018

# Hon'ble Mr. Justice Permod Kohli, Chairman Hon'ble Mr. K.N. Shrivastava, Member (A)

Rajender s/o Sh. Shishu Aged about 54 years r/o C-36, Gali No.14 Madhu Vihar, Delhi

..Applicant

(Mr. U Srivastava, Advocate)

#### Versus

- 1. Sh. V Dubey, General Manager Northern Railway, Baroda House, New Delhi
- 2. Anshul Gupta, Divisional Railway Manager Northern Railway, Estate Entry Road, New Delhi

..Respondents

(Mr. Shailendra Tiwary, Advocate)

## ORDER (ORAL)

### **Justice Permod Kohli:**

Vide order dated 20.07.2017 passed in O.A. No.2539/2017, following directions were issued by this Tribunal:-

- "2. Having regards to the submissions made by learned proxy counsel for applicant and without going into the merits of the case, the O.A. is disposed of with a direction to respondent No.2 to decide the pending Annexure A-7 representation of the applicant and pass a reasoned and speaking order, within a period of three months from the date of receipt of a copy of this order."
- 2. Mr. Shailendra Tiwary, learned counsel for respondents has today placed on record the compliance affidavit accompanying therewith a copy

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of communication dated 13.01.2018 whereby the representation of the applicant has been disposed of and relief declined. The order contains the reasons. Thus, the direction of this Tribunal stands complied with. However, if the applicant is aggrieved with the said communication, he shall have liberty to seek remedial measures in accordance with law. Present proceedings are hereby dropped.

(K.N. Shrivastava) Member (A) ( Justice Permod Kohli ) Chairman

March 19, 2018 /sunil/